

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI, THE 19th June, 1972.

NOTIFICATION  
INCOME TAX

No. 115 (F.No. 404/209/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) the Central Government hereby authorise S/Shri B.P. Gupta and Satish Chandra who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification which supersedes Notification No. 97 (F.No. 404/111/70-ITCC) dated 11th June, 1970 and Notification No. 174 (F.No. 404/24/71-ITCC) dated 7th June, 1971 shall come into force with effect from 26th June, 1972.

Sd/-

(A.K. Nasta)

Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 115(F.No. 404/209/72-ITCC)

**COPY FORWARDED TO:**

1. ALL Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT), Staff College, Nagpur.
5. The Chief Secretary, Govt. of Uttar Pradesh, Lucknow.
6. The Comptroller & Auditor General of India, New Delhi (25 copies)
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9. Shri P.D. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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*A.K. Nasta*  
Under Secretary to the Government  
of India

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No. CC/ITCC/304/118/RSP/72 - 3-7-1972